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CATTLE TRESPASS (ANDHRA PRADESH EXTENSION AND AMENDMENT) ACT, 1959

16 of 1959

[12th February, 1959]

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CATTLE TRESPASS (ANDHRA PRADESH EXTENSION AND AMENDMENT) ACT, 1959

16 of 1959

[12th February, 1959]

An Act to extend the Cattle Trespass Act, 1871 to certain territories in the State of Andhra Pradesh and further to amend it in its application to that State. Be it enacted by the Legislature of the State of Andhra Pradesh in the Tenth Year of the Republic of India as follows:-

1. Short title, extent and commencement :-

- (1) This Act may be called the Cattle Trespass (Andhra Pradesh Extension and Amendment) Act, 1959.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) This section shall come into force at once; and the rest of this Act shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette, appoint.

2. Definitions :-

In this Act, unless the context otherwise requires,--

- (a) "Andhra area" means the territories of the State of Andhra Pradesh which immediately before the 1st November, 1956, were comprised in the State of Andhra;
- (b) "transferred territories" means the territories specified in subsection (1) of Section 3 of the States Reorganisation Act, 1956 (Central Act 37 of 1956).

3. Extension of Central Act I of 1871 to transferred territories:-

The Cattle Trespass Act, 1871 (Central Act I of 1871), as in force at the commencement of this Act in the Andhra area (hereinafter referred to as 'the principal Act'), and as amended by sections 4, 5 and 6 is hereby extended to, and shall be in force in, the transferred territories.

<u>4.</u> . :-

Amendments to Sections 1 and 3 incorporated in the principal Act which is extract below

<u>5.</u> . :-

Amendments to Sections 1 and 3 incorporated in the principal Act which is extract below

6. Addition of new Section 41 in Central Act I of 1871 :-

After Section 31 of the principal Act, the following section shall be added, namely:- "32. Power to make rules:-

- (1) The State Government may, by notification published in the Andhra Pradesh Gazette make, rules to carry out the purposes of this Act.
- (2) All rules made under this section shall, as soon as may be, after they are made, be placed on the table of the Legislative Assembly and shall be subject to such modifications, whether by way of repeal or amendment, as the Legislative Assembly may make within fourteen days thereafter during the session in which they are so placed."

7. Power to remove difficulty :-

If any difficulty arises in giving effect to the provisions of this Act or of the principal Act as extended by this Act, in their application to the transferred territories, the State Government may, by order, make such provision or give such directions as appear to them to be necessary or expedient for removing difficulty.

8. Repeal of Hyderabad Act V of 1337 F:-

The Hyderabad Cattle Trespass Act, 1337 F. (Hyderabad Act V of 1337 F.), is hereby repealed: Provided that such repeal shall not affect the previous operation of the said Act or any right, title, obligation or liability already acquired, accrued or incurred thereunder, and subject thereto, anything done or any action taken in the exercise of any power conferred by or under the said Act shall be deemed to have been done or taken in the exercise of the power conferred by or under the principal Act as extended by this Act, as if that Act were in force in the transferred territories on the date on which such thing was done or action was taken.